



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 ഫെബ്രുവരി 13 13th February 2018 1193 കുംഭം 1 1st Kumbham 1193 1939 മാഘം 24 24th Magha 1939	നമ്പർ No.	7
----------------------	---	--	--------------	---

## PART I

### Notifications and Orders issued by the Government

#### Labour and Skills Department

#### Labour and Skills (A)

#### ORDERS

(1)

G. O. (Rt.) No. 1630/2017/LBR.

*Thiruvananthapuram, 16th December 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Manager, Sunlight Plywood, Valapattanam, Kannur-10 (2) M. Faisal, Sunlight Plywood, Valapattanam, Kannur-10 and the workmen of the above referred establishment represented by the Secretary, Kenannur District Timber, Matches and Plywood Workers Union (A. I. T. U. C.), Valapattanam, Kannur-10 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

#### ANNEXURE

Whether the demand raised by the Union for the permanency in job of Sri T. V. Sadique, employee of Sunlight Plywood, Valapattanam is sustainable? If so, what relief he is entitled to get?

(2)

G. O. (Rt.) No. 1631/2017/LBR.

*Thiruvananthapuram, 16th December 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri K. Manikkan s/o Kanthaswami Kownder, P.R.M. Bus Service, Water Tank

Road, Venkideswara Colony, Pollachi and the workmen of the above referred establishment represented by the General Secretary, Palakkad District Motor and Autorikshaw Mazdur Sangham, Harikkara Street, Palakkad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said Industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Palakkad. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment of Sri Manikandan by Sri K. Manikkan s/o Kanthaswami Kownder, P.R.M. Bus Service, Water Tank Road, Venkideswara Colony, Pollachi is justifiable? If not what are the remedies available for him?

(3)

G. O. (Rt.) No. 1632/2017/LBR.

Thiruvananthapuram, 16th December 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Director, Payyannur Khadi Centre, Near Block Office, Kelothu, Payyannur-670 307, Kannur District and the worker of the above referred establishment Smt. Nisha, K. K., 'Nandanam', Kuttyattur P. O., Mayyil-670 602., Kannur District in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to the employee Smt. Nisha, K. K., 'Nandanam', Kuttiattoor P. O., Mayyil, Kannur District by the employer, Director, Payyannur Khadi Centre, Payyannur, Kannur District is justifiable or not?. If not, what relief the worker is entitled to?

By order of the Governor,  
SONIA WASHINGTON,

Deputy Secretary to Government.

നിയമ വകുപ്പ്  
നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 11546/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 ഡിസംബർ 12.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ഉം 5-ഉം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. പി. ഇമ്പിച്ചിക്കോയ, അഡ്വക്കേറ്റ്, പൊന്നൂസ് വില്ല, ഗോൾഫ് ലിങ്ക് റോഡ്, മലാപറമ്പ് പി. ഒ., കോഴിക്കോട്-673 009 എന്നയാളെ കേരള സംസ്ഥാനത്തെ മുഴുവൻ പ്രദേശത്തേക്ക് 8-1-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 45/97/KKD) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(2)

നമ്പർ 13580/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 ഡിസംബർ 12.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ഉം 5-ഉം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീമതി എ. ചിത്ര, അഡ്വക്കേറ്റ്, 11എ, ഗ്രാൻഡ് പ്ലാസ, പൂവാട്ടുപറമ്പ്, കോഴിക്കോട്-673 008 എന്നയാളെ കോഴിക്കോട് റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട കോഴിക്കോട് താലൂക്ക് പ്രദേശത്തേക്ക് 21-1-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 46/97/KKD) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(3)

നമ്പർ 13876/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 ഡിസംബർ 12.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ഉം 5-ഉം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. ജേക്കബ് തോമസ്, അഡ്വക്കേറ്റ്, വാളുപറമ്പിൽ ഹൗസ്, കീഴൂക്കര, കോഴഞ്ചേരി പി. ഒ., പത്തനംതിട്ട-682 311 എന്നയാളെ പത്തനംതിട്ട റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട മുഴുവൻ പ്രദേശത്തേക്ക് 5-1-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 29/97/PTA) ഇതിനാൽ പുനർനിയമിക്കുന്നു.